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Annexure-1

Statement of Immovable property return for the year 2012 (as on 01-01-2013)

Service		INDIAN CORPORATE LAW SERVICE		APARAJIT BARUA		ASSISTANT OFFICIAL LIQUIDATOR		Date of Birth	9TH AUGUST 1970
Name of Officer (in full)		MINISTRY OF CORPORATE AFFAIRS		Grade Pay		5400/-		Present Pay	18500/-
Ministry/Department/Office		Cost of construction/acquirement including land in case of house and year when purchased.		If not in own name state in whose name held and his/her relationship to the Government servant		How acquired - whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date-of-acquisition and name with details of persons from whom acquired		Annual Income from the property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		
SOUTH 24 PARGANA	A FLAT OF 1183 Sq.ft.	18,00,285/-	20,00,000/-(APPROX. OWNERSHIP)	JOINT WITH SPOUSE	ACQUIRED ON 11-11-2010 THROUGH PURCHASE FROM M/S VINAYAK BUILDERS	NIL			
NOTES:									
1)	*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated								
2)	**Includes short term lease also								
3)	The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1984] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government Servant								
4)	The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided								
5)	The columns should be filled up neatly in capital letters								
						Signature		Date	
						Berna		21-01-2013	